

PUNJAB VIDHAN SABHA

Bill No. 15-PLA-2015

**THE PUNJAB LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

A

BILL

*further to amend the Punjab Legislative Assembly Speaker's and
Deputy Speaker's Salaries Act, 1937.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 2015. Short title and commencement.
(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937 (hereinafter referred to as the principal Act), in section 2, for the words "thirty thousand rupees", the words "fifty thousand rupees" shall be substituted. Amendment in section 2 of Punjab Act 3 of 1937.
3. In the principal Act, in section 3, for the words "thirty thousand rupees", the words "fifty thousand rupees" shall be substituted. Amendment in section 3 of Punjab Act 3 of 1937.
4. In the principal Act, in section 3-A, in sub-section (2), for the words "ten thousand rupees", the words "fifteen thousand rupees" shall be substituted. Amendment in section 3-A of Punjab Act 3 of 1937.
5. In the principal Act, in section 3-AA, for the words "fifteen thousand rupees" and "five thousand rupees", the words "twenty five thousand rupees" and "ten thousand rupees" shall respectively be substituted. Amendment in section 3-AA of Punjab Act 3 of 1937.
6. In the principal Act, in section 3-B, in sub-section (1), in the second proviso, for the words "two lac rupees", the words "three lac rupees" shall be substituted. Amendment in section 3-B of Punjab Act 3 of 1937.

STATEMENT OF OBJECTS AND REASONS

As per The Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937, there is a provision to provide Salary, Allowances and other facilities to the Speaker and Deputy Speaker of Punjab Vidhan Sabha. The General Purposes Committee Punjab Vidhan Sabha, keeping in view all-round inflation, has recommended increase in Salary, Allowances and other facilities to Speaker and Deputy Speaker. Accordingly, the proposed amendment is required to be made in the relevant provisions of the Act.

2. Hence, this Bill.

MADAN MOHAN MITTAL,
Minister for Parliamentary Affairs,
Punjab.

FINANCIAL MEMORANDUM

The Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries Amendment Bill, 2015 aims to increase Salary, Allowances and other facilities to the Speaker and Deputy Speaker of Punjab Legislative Assembly.

The Bill involves financial implications and it is estimated that with this amendment, an additional expenditure of about Rs. 33.60 lac excluding Daily Allowance, will be incurred on account of providing enhanced Salary, Allowances and other facilities to Speaker and Deputy Speaker of Punjab Vidhan Sabha.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 25th March, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 25th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).